

for development of food processing industries during the 8th Five Year Plan. Whenever such suggestions are received they are considered and appropriate action is taken.

320. [Transferred to the 29th December, 1989].

India International Trade Fair 1989

321. SHRI V. NARAYANASAMY : Will the Minister of COMMERCE be pleased to state

(a) whether the India International Trade Fair, 1989 organised by the Trade Fair Authority of India, New Delhi had bagged a number of export orders for industrial machinery, electronic products and domestic appliances;

(b) if so, how many foreign countries have participated in the said Trade Fair; and

(c) what is the total amount for which the export orders have been booked in that Fair?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) It is difficult to quantify the export orders bagged during the fair because business usually results over a period of time after the fair. The principal objectives of the I.I.T.F. are to facilitate business contacts, project export capabilities, to offer technology options to Indian industry and create greater awareness among the Indian public about developments in different fields.

(b) A Statement is attached. (See below).

(c) As at (a) above.

Statement

Names of the countries who participated in IITF 1989

1. Brazil
2. Czechoslovakia
3. China
4. Federal Republic of Germany

5. German Democratic Republic

6. Hong Kong

7. Italy

8. Libya

9. Poland

10. Romania

11. Singapore

12. South Korea

13. USSR

14. (a) State of Ohio, USA

(b) U.S. Foreign Commercial Services, USA

15. Cyprus

16. Pakistan

17. Bulgaria

18. Thailand

19. Bangladesh

20. Vietnam

21. Afghanistan

22. Bhutan

23. Canada

24. Norway

25. U.K.

26. Turkey

27. Finland

28. France

29. Netherlands

30. Hungary

Representations regarding increasing the strength of High Court Judges

322. DR. YELAMANCHILI SIVAJI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any demand from the Bar Associations as well as various State Governments to increase the number of High Court judges in their respective States; and

(b) if so, what are the details thereof?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) :